

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Sri Maharaja Oil Imports & Exports India Pvt. Ltd.

MAIN PETITION NUMBER :CP/531/2017

(IA/MA) APPLICATION NUMBERS

IA/1231CHE/2024

ORDER

Present: Shri. Mohammed Umar, Ld. Counsel for the Applicant/Liquidator.

This application has been filed seeking extension of the liquidation timeline till 27.10.2024.

Heard.

The liquidation in the present case commenced on 09.02.2018. A few applications are pending disposal as stated in the application.

It is stated that there is no asset in the liquidation estate. Two applications CA/35/2017 and CA//2017 are listed for clarification/hearing on 16.07.2024. Besides, the sole Financial Creditor/State Bank of India has neither relinquished the sole immovable asset nor it has sold it till date. It had sought to realized the security interest as early as March, 2018 which was permitted in April, 2018.

The Applicant is directed to take up the matter to State Bank of India and file the action taken report.

The liquidation timeline is extended till 31.08.2024.

IA is **disposed of**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

VS